

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:633
ANSWERED ON:24.11.2006
DDA HOUSING SCHEME 2006
Rawat Shri Bachi Singh

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether certain category of individuals holding DDA or other flats in Delhi on ownership or power of attorney basis were not eligible to apply under the DDA Housing Scheme 2006 launched recently. While on the other hand individual having ownership or share in plots in Delhi measuring less than or equal to 50 sq. meters were eligible to apply under the said scheme;
- (b) if so, the reasons for discrimination between the flat owners and plot owners in the matter of applying under the scheme;
- (c) whether the scheme aims to curtail the right of the individuals holding Janata or LIG flats in Delhi on freehold, lease hold or power of attorney basis to apply for and live in higher category of flats;
- (d) if so, the reasons therefor; and
- (e) if not, the justification in barring flat owners, particularly Janata flat owners, from applying under the scheme?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

(a)to(e): The Delhi Development Authority (DDA) has informed that for being eligible in DDA housing Scheme, 2006, the applicant must not own any residential flat or plot in full or in part on lease hold or free hold basis in Delhi/New Delhi/Delhi Cantonment either in his/her own name or in the name of his/her wife/husband or in the name of his/her minor/dependent children. If, however, individual share of the applicant in the jointly owned plot or land under the residential house/flat is less than 66.9 sq.mt. (80 sq.yds.), he/she was eligible to apply under the scheme. However, a person who has already been allotted a plot or house/flat constructed by DDA or any other land owning department, even if it is less than 66.9 sq.mts. (80 sq.yds) was also not eligible to apply for another flat under this scheme. The DDA follows this policy so that those who are not having residential accommodation in National Capital Territory of Delhi are made available the houses.